

SMFG

Grihashakti

SMFG India Home Finance CO. Ltd.

(Formerly Fullerton India Home Finance Co. Ltd.)

Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai-400 051, MH.

Regd. Off. : Commercial IT Park, Tower B, 1st Floor, Mount Poonamallee Road, Porur, Chennai-600116, Tamil Nadu.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-AUCTION SALE NOTICE OF 30 DAYS FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below listed immovable properties ("Secured Assets") mortgaged / charged to the Secured Creditor, the Possession of which has been taken by the Authorised Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) (hereinafter referred to as SMHFC) ("Secured Creditor"), will be sold on "As is where is", "As is what is" and "Whatever there is" on the date & time mentioned herein below, for recovery of the dues mentioned herein below and further interest & other expenses thereon till date of realization, due to SMHFC Secured Creditor from the Borrower(s) & Guarantor(s) mentioned herein below.

S. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of the Properties	Reserve Price (In ₹)	Earnest Money Deposit (In ₹)	Date & Time of E-Auction	Date of EMD Submission
1.	LAN : 601007210514102 & 601007510570473 1. Uday Narayan Poojari, 2. Sujatha (Co-Applicant) 3. Uday Narayan Power (Co-Applicant)	All that piece & parcel of the Property bearing Site No. 40, Khata No. 105, Situated At, Kohanur, Vill. Gogriyer Panchayath, Uttarahalli Hobli, Bangalore South Tal. measuring • East to West : 15*19/2; • North to South : 40 feet, in all 680 Sq. Ft., along with building constructed therein & bounded on the • East by : Property No. 29; • West by : now its Road; • North By : Site No. 41. • South by : Road.	68,30,000/-		27.03.2025 at 11.00 a. m. to 01.00 p. m.	26.03.2025

Details terms and conditions of the sale are as below and the details are also provided in our / Secured creditor's website at the following link / website address (<https://BidDeal.in> and <https://www.grihashakti.com/pdf/E-Auction.pdf>). The Intending Bidders can also contact : Mr. Ravi Kiran, Name of Authorised Person, Mob. No. 9742449049, E-mail : Ravi.K2@grihashakti.com and Mr. Niloy Dey, on his Mob. No. 9920697801, E-mail : Niloy.Dey@grihashakti.com.

Place : Bangalore, Karnataka
Date : 22.02.2025

Sd/-
Authorized Officer, SMFG INDIA HOME FINANCE CO. LTD.
(Formerly Fullerton India Home Finance Co. Ltd.)

“IMPORTANT

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kotak

Kotak Mahindra Bank Limited

Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051.

Branch Office: Kotak Mahindra Bank Ltd., Kotak House, 22, M.G. Road, Bangalore - 560001

POSSESSION NOTICE (For immovable property)

(As per Appendix IV read with Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, The undersigned being the Authorized Officer of KOTAK MAHINDRA BANK LIMITED, a banking company within the meaning of the Banking Regulation Act, 1949 having its Registered Office at 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400 051 and branch office at Kotak Mahindra Bank Ltd, No. 22, Kotak House, M G Road, Bangalore – 560001, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Details of the Parties along with Mortgaged Property Possession taken by the Bank, is given below:-

Name of Customer (Borrower(s) / Co-Borrower(s) and Guarantor(s)) along Loan Account Nos	Date of Demand Notice u/s 13(2) read with rule 9 of SARFAESI Act. Along with Amount in Rs.	Date of Possession
Loan account no. HF38566123, HF39574907 & HF39577100 (CRN108818925) 1. Mr. Chethan Nagaraju, 101, 6E Block, Provident Sunworth Apartment, Doddabele Kengeri Hobli, Bangalore – 560060 Also At Mr. Chethan Nagaraju S/o Nagaraju C 33/2, Nugulipalya, Sir M Vishveshwariyaya Layout, 6th Block, Ullal Main Road, Bangalore – 560091 2. Mrs. Lalitha 101, 6E Block, Provident Sunworth Apartment, Doddabele Kengeri Hobli, Bangalore – 560060 Mrs. Lalitha 33/2, Nugulipalya, Sir M Vishveshwariyaya Layout, 6th Block, Ullal Main Road, Bangalore – 560091 Mrs. Lalitha W/o Nagaraju C No. 4 Pipe Line Road, Near Janapriya Apartment, Mahadeshwaranagara Herohalli Cross, Bangalore – 560091 (Borrower)	Demand Notice Date: 13-12-2024 ₹ 40,44,907.72/- (Rupees Forty Lakhs Forty Four Thousand Nine Hundred Seven Two Only) 12/12/2024	22-02-25

Mortgage over following properties: Schedule A (Entire property in which the building is constructed)

All the piece and parcel of residentially converted lands bearing new survey numbers 1 to 26 of Venkatapura Village, Kengeri Hobli, Bangalore South Taluk (Presently under H Gollahalli Gramapanchayat having Khata No 150200302601000009) measuring in all about 51 Acres 9.6 guntas out of which 3008 Sq Meters equivalent to 32, 378 Sq Ft have been relinquished for putting up electrical sub-station area and 96145.67 Sq Ft have been reserved towards Civic amenities (excludes the area relinquished toward parks, open space and towards CDP Road) and bounded on: East By : 3 Meters Access Road and thereafter Doddabele Village Boundary. West By: Kambipura Village Boundary. North By : Doddabele Village Boundary. South By: Vrushabhavathi Valley/ Stream and Private property.

Schedule B (Property Conveyed Under Deed)

An undivided 0.015% (Zero Point Zero One Five Percent) Share (equivalent to 313.12 Sq Ft) in the land comprised in the Schedule "A" Property.

Schedule C (Description of the Apartment constructed under the Construction Agreement)

All the piece and parcel of the two bedroom Apartment bearing No SUN-16E-101 (Property No 1502003026010000823) on the first floor in the 6E Block of the Apartment complex known as " PORVIDENT SUNWORTH" construct on the schedule A property, having Carpet area 632 Sq Ft (which inclusive of balconies and utility space) or/a plinth/ built up area of 730 Sq Ft (which inclusive of balconies and utility space and walls of the apartment) and proportionate common area of 153 Sq Ft together with an exclusive right to use the limited common facility of the one open car parking facility to be allotted separately and bounded on:- East By : Open to Sky, West By : 6E 102, North By : Stair / Lobby, South By : Open to Sky. The building is Pre – Fabricated RCC Structure with vitrified tile flooring, metal windows and wooden doors connected with electricity and water supply.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 9 of the said rules on the date as mentioned above in "Date of Possession" Column. The Borrowers mentioned herein above in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of KOTAK MAHINDRA BANK LIMITED, for an amount as mention in this notice, along with future interest at contractual rate and substitute interest, incidental expenses, costs and charges etc. due w.e.f. the very next date of the status of outstanding amount date showing in the above mention details, till the date of full repayment and/ or realization. Further the borrower's attention invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. Please note description of properties is as mentioned above.

Date : 24-02-25
Place : Bangalore

Sd/- (Authorised Officer)
Kotak Mahindra Bank Limited

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PRATHAM INTEGRATED ENGINEERING SOLUTIONS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor
2. Date of incorporation of Corporate Debtor
3. Authority under which Corporate Debtor is incorporated/registered
4. Corporate Identity Number of Corporate Debtor
5. Address of the Registered Office and Principal Office (if any) of the Corporate Debtor
6. Liquidation commencement date of the Corporate Debtor
7. Name of the Liquidator:
Address of the Liquidator:
Email address of the Liquidator:
Telephone number of the Liquidator:
Registration number of the Liquidator:
8. Last date of Submission of claims

PRATHAM INTEGRATED ENGINEERING SOLUTIONS (INDIA) PRIVATE LIMITED
07th July 2011
Companies Act 1956, ROC Bangalore
U45200KA2011PTC059514
NO. 46, BEML, 2nd Floor, 5th Stage, Halagevarahalli, Rajarajeshwari Nagar, Bangalore-560098
19th February 2025
Ganesh Panduranga Pai
No. 68, 6th Floor, Chitrapur Bhawan
8th Main, 15th Cross Malleshwaram
Bangalore 560055
pragnya.cas@gmail.com
9845666596; 080-23566641
IBBI/PA-001/IP-P01313/2018-19/12054
20th March 2025

Notice is hereby given that PRATHAM INTEGRATED ENGINEERING SOLUTIONS (INDIA) PRIVATE LIMITED commenced the voluntary liquidation on 19th February 2025.

The stakeholders of PRATHAM INTEGRATED ENGINEERING SOLUTIONS (INDIA) PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 20th March 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ganesh Panduranga Pai
Insolvency Professional
IBBI/PA-001/IP-P01313/2018-19/12054

Place : Bangalore
Date : 24th February 2025

SMFG

India Credit

SMFG INDIA CREDIT COMPANY LIMITED

(formerly Fullerton India Credit Company Limited)

Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited) (SMFG India Credit) under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date & Amount	Description of Immovable Property Mortgaged
1. A VITTAL 2. MRS. CHANDRAKALA A LAN - 173426500000130	10 February, 2025 Rs. 43,71,084.92/- (Rupees Forty Three Lakhs Seventy One Thousand Eighty Four and Paise Ninety Two Only) as on 06 February, 2025.	PROPERTY DESCRIPTION - ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING NO.81, H.L.NO.81 SITUATED AT MUNNOKALU VILLAGE, VARTHUR HOBLI, BANGALORE SOUTH TALUK, EARLIER UNDER THE LIMIT OF MAHADEVPUR CH C NOW WITHIN THE JURISDICTION OF BRUHAT BANGALORE MAHANAGARA PALIKE WITH NEW NO.98-99-100-81, MEASURING EAST TO WEST: 20 FEET, NORTH TO SOUTH: 30 FEET IN ALL 600 SQ.FT ALONG WITH BUILDING CONSTRUCTED THEREIN, AND BOUNDED ON THE EAST BY : REMAINING PORTION OF SAME PROPERTY WEST BY : ROAD NORTH BY : PROPERTY NO.91 SOUTH BY : ROAD

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinafter within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that SMFG India Credits a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s).

In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, SMFG India Credit shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. SMFG India Credits also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), SMFG India Credit also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the SMFG India Credit. This remedy is in addition and independent of all the other remedies available to SMFG India Credit under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of SMFG India Credit and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/- Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)

Place: Bangalore
Date : 24-02-2025

HDFC

BANK LIMITED

Branch: MSR Block, Krishi Sapphire, Hitech City Main Road, Madhapur, Hyderabad-500 081

Tel: 18002100018/040-66588491, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT- Mumbai vide order dated 17th March 2023) (HDFC), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

S. No.	Name of Borrower (s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property/ Secured Asset
1	Mrs. Khushbu Hetal Joshi W/o Late Mr. Joshi Hetal H (Since Deceased) And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of Mr Joshi Hetal H (Borrower) [Since Deceased]	Rs.50,47,215/- (Rupees Fifty Lakhs Forty Seven Thousand Two Hundred and Fifteen Only) as on 31-AUG-2023*	05-OCT-2023	18-FEB-2025 (Physical Possession)	A Two Bedroom apartment bearing No. PKW-T08-1014 on Tenth Floor, in the "T08" Block/Wing having carpet area 646.49 square feet or 60.06 square meters, corresponding to a super built-up area of 977 square feet or 90.76 square meters along with one open car parking space in the project known as KENWORTH BY PROVIDENT along with undivided share of land approximately measuring 34.939 Sq. Yards in Survey No. 129 and 131 situated at Katedan Village, Rajendra Nagar Taluk, Rangareddy District (Now Under GHMC, Rajendranagar Circle, Ranga Reddy District), Telangana State and bounded by: NORTH : Open to Sky and thereafter Apartment no. PKW-T08-1013, SOUTH : Open to Sky and thereafter Apartment No. PKW-T08-1015, EAST : Open to Sky, WEST : Corridor.

*With further interest as applicable. Incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer of HDFC have taken physical possession of the immovable property / secured asset described herein above in exercise of powers conferred on him/ them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property / Secured Asset and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

**Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/ are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: Hyderabad
Date: 22-FEB-2025

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai- 400013

For HDFC Bank Limited
Sd/-
Authorized Officer



I look at every side before taking a side.

Inform your opinion with insightful perspectives.